

**Influx of foreigners from Bangladesh via Murshidabad and Malda districts**

2148. SHRI PARVATHANENI UPENDRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that influx of foreigners from Bangladesh into India through the district of Murshidabad and Malda is continuing unabated; and

(b) if so, the measures being taken by Government to prevent such infiltration of people from Bangladesh?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU):  
(a) No, Sir.

(b) Does not arise.

**Assam Chief Minister's suggestion for amending illegal Migrants (Determination by Tribunals) Act**

2149. SHRI PARVATHANENI UPENDRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any suggestions from the Chief Minister of Assam for making amendments to the Illegal Migrants (Determination by Tribunals) Act;

(b) if so the details thereof; and

(c) what decision has been taken by the Central Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD): (a) and (b) The State Government of Assam have submitted a proposal to amend the Illegal Migrants (Determination by Tribunals) Act, 1983, suggesting, *inter alia*:

(i) that, each Tribunal should have only one member as against three members at present;

(ii) that, in case of private complaints the provisions (a) requiring the applicant to be residing within 3 KMs from the place of residence

of the person in relation to whom the application for being declared an illegal migrant is made, and (b) requiring payment of fee of Rs. 25/- with every complaint, should be deleted; and

(iii) that, in case where a question arises whether a person is an illegal migrant or not the burden of proof should lie on such person.

(c) The proposal is under consideration.

**Plantations under the Social Forestry Schemes**

2150. SHRI MOSTAFA BIN QUASEM: Will the PRIME MINISTER be pleased to state:

(a) what are the details of plantations, distribution of seedlings under the Centrally sponsored social forestry schemes, including rural fuelwood plantations in 1984-85, State-wise;

(b) what are the details of utilization certificates received before releasing of further grants;

(c) what are the details of physical achievements i.e. the figures shown by the States and the actual figures;

(d) what are the details of funds diverted by States to other purposes; and

(e) what are the names of States which have received the grants but are not implementing the schemes?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) State-wise details of plantations raised, distribution of seedlings, funds allocated and the funds released are given in the enclosed Statement-I (See below)

(b) The details of utilisation certificates received are given in the enclosed Statement-II (See below)

(c) The Comparative position of the achievements reported by some States/UTs and actual achievement as pointed out in the Audit Review Report of the Comptroller and Auditor General of India for 1984-85 is as under: